

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-12051 -JK (LD ) of 2024**

**DATED:- 03 - 07 - 2024**

Sanction is hereby accorded to the appointment of Officer of General Administration Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated:-03.07.2024

No:- LAW-OIC/7/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

*Im*

*Reyaz Ali Bhat*  
03.07.24

Annexure to the Government Order No.12051-JK(LD) of 2024 dated 03.07.2024.

S No.	Title of the case	OIC
1	O.A No. 48/2024-titled Murawath Hussain Mir Vs Union Territory of J&K and others.	Mr. Akshay Rajan, JKAS Deputy Secretary to the Government, General Administration Department
2	O.A No. 263/2024-titled Farooq Ahmad Mir Vs Union Territory of J&K and others.	Mr. Akshay Rajan, JKAS Deputy Secretary to the Government, General Administration Department

Im

Deysingh  
03.07.24